

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.121
C.P.(IB)/179(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Harjibhai Popatbhai Ghanva

.....Respondent

Order delivered on: 07/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. M.A. Gogia, Advocate

For the Respondent

:None

ORDER

Since the issue of constitutional validity of Section 94 of the IBC is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 13.06.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)